

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 287 of 2017 &
IA No. 946 of 2017**

Dated: 13th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:-

Ambuja Cement Limited

...Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Saurabh Jain

Counsel for the Respondent(s)

: Mr. Pradeep Misra
Mr. Suraj Singh for R-1

Ms. Swapna Seshadri

Ms. Parichita Chowdhury

Mr. Ashwin Ramanathan for **HPSEB**

ORDER

Leave to amend the prayer in I.A. No. 946 of 2017 (Appln. for impleadment) is allowed. Accordingly, the prayer in I.A. No. 946 of 2017 is amended.

We have heard learned counsel for the appellant and learned counsel for respondent No.1. Learned counsel for the Himachal Pradesh State Electricity Board is present. For the reasons stated in the application, permission to implead the Himachal Pradesh State Electricity Board is granted. Learned counsel for the appellant is directed to file amended memo of parties and carry out consequential amendments in the appeal within two weeks. Accordingly, IA No. 946 of 2017 is disposed of.

List the matter on **12.12.2017.**

**(S.D. Dubey)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**